the case. As has been explained, it was due to the insanitary conditions of cooking and there is no need for any further enquiry.

श्री हुकम चन्द कछवाय (देवास) : क्या माननीय मंत्रिणी का ध्यान समाचार पत्रों में प्रकाशित इन समाचारों की ओर गया है कि इस दुर्घटना के बाद, जिसमें 38 बच्चे मरे, इन्दौर, राजकोट और नागपुर में भी विद्यार्थियों के भोजन में विषैले पदार्थ पाए गए ?

श्री भक्त दर्शन : इस सम्बन्ध में सरकार के पास कोई सूचना नहीं है।

श्री तुलशीदास जाधव (नांदेड़) : माननीय मंत्री को मालूम है कि जेल में भी खाना देने से पहले डाक्टर उसकी इन्स्पैक्शन करते हैं। मैं यह जानना चाहता हूं कि जब पहले दिन कुछ बच्चे मरे, तो क्या दूसरे दिन डाक्टरों ने बच्चों को दिये जाने वाले खाने को टैस्ट किया था।

डा० सुशीला नायर : जिस दिन—19 तारीख को—बच्चा बीमार हुआ, उस दिन से यह खाना बन्द कर दिया गया। हर एक स्कूल में बच्चों को खाना बंटने से पहले डाक्टर जा कर देखे, यह तो सम्भव नजर नहीं आता।

13.33 hrs.

STATEMENT *RE.* DISCOVERY OF DEFENCE MAP

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Mr. Speaker, during the discussion on Defence Minister's statement in Lok Sabha on 28th November, 1964 on the reported discovery of the defence map in a fruit parcel at Pipariya railway station, Madhya Pradesh, the Defence Minister agreed to furnish the name of the person who sent the fruit parcel and the name of the person to whom the parcel was sent.

The position is that a Havildar S. D. Kimothi, of Army Educational Corps sent a parcel of apples from Chaubatyia, Ranikhet to a junior commissioned officer, Jamadar Gunanand Shastri, of Army Education Centre and School, Pachmarhi, Railway station Pipariya.

Shri S. M. Banerjee (Kanpur): I would like to know this. Our question was twofold. One was about the name of those and other was whether the person who had sent the parcel and the person to whom the parcel was sent were apprehended and interrogated and if so what was the result of interrogation?

Shri A. M. Thomas: One person had been interrogated. The other person to whom the parcel was despatched—it has not been possible to get him—will be interrogated when he is apprehended.

Shri Hem Barua (Gauhati): What steps have the Government taken or contemplate taking against these persons who have made our defence maps or defence papers a marketable commodity like that?

Shri A. M. Thomas: As indicated by the Defence Minister, this case was enquired into. The Chief of Army Staff is of opinion that the information is already generally known to the public.

Mr. Speaker: Even if it be known to the public then too?

Shri A. M. Thomas: It is true that there has been some carelessness on the part of the officers.

Mr. Speaker: Is the Government going to do something?

Shri A. M. Thomas: Adequate action is being taken.

श्री प्रकाशवीर शास्त्री (बिजनौर) : संरक्षण मंत्री ने इस सम्बन्ध में अपने वक्तव्य में कहा था कि नेफ़ा और लद्दाख के ये नक्शे

[श्री प्रकाशवीर शास्त्री]

रानीखेत में कैसे मिले, वह इस के बारे में जानकारी लेने का यत्न करेंगे। मैं यह जानना चाहता हूं कि क्या इस बारे में उन्होंने कोई जानकारी प्राप्त की है।

The Minister of Defence (Shri Y. B. Chavan): Yes, Sir. I would like to explain this point. The Jemadar and the Havildar both of them belong to the education corps. These maps were traced for the education of the army units there and the Havildar himself is one of the persons concerned with this type of educational work.

श्री हुकम चन्द कछवाय (देवास) : मैं यह जानना चाहता हूं कि जिन व्यक्तियों के द्वारा ये नक्शे भेजे गए थे, क्या उनको वहां से हटा दिया गया है या नहीं, उनके बारे में क्या कार्यवाही की गई है और भविष्य में ऐसी घटना न हो, उसके लिए सरकार ने क्या कदम उठाया है।

अध्यक्ष महोदय : मिनिस्टर साहब ने कहा है कि उन में से एक आदमी हाथ में आया है और उस को इन्टेरोगेट किया गया है। जब दूसरा आदमी हाथ में आयेगा, तो उस को भी इन्टेरोगेट किया जायेगा।

श्री ओंकार लाल बेरवा (कोटा) : मंत्री जी ने बताया है कि ये नक्शे किसी सैनिक मास्टर ने भेजे थे। मैं यह जानना चाहता हूं कि भविष्य में सैनिक मास्टर इस प्रकार के नक्शे न भेज सकें, इस बारे में कोई हिदायत दी गई है या कोई कानून बनाया गया है।

श्री यशवन्तराव चव्हाण : कानून बनाने की आवश्यकता नहीं है। ऐसे कागजात के बारे में रूल्ज और कानून पहले से ही हैं। इस आदमी ने कुछ नैग्लिजेंस और केयरलैसनेस दिखाई है। इस बारे में क्या ऐक्शन लिया जाये, इस पर विचार किया जा रहा है।

श्री बड़े (खारगोन) : ये नक्शे रद्दी में भेजे गए थे।

अध्यक्ष महोदय : वे रद्दी में नहीं भेजे गए थे। उन में फल डाल कर भेजे गए थे।

श्री बड़े : जी हां, ये नक्शे फलों के पैकेज में भेजे गए थे। मैं यह जानना चाहता हूं क्या शासन ने इस बात का पता लगाया है कि ये नक्शे कैसे उस व्यक्ति के हाथ में आए और भविष्य में इस प्रकार के नक्शे किसी दूसरे व्यक्ति के हाथ में न आयें, इस के लिए शासन ने क्या कार्यवाही की है।

अध्यक्ष महोदय : इस का जवाब आ चुका है।

13.38 hrs.

RE. MOTION OF PRIVILEGE

Mr. Speaker: There were two notices of Privilege motions received on the 23rd September, 1964, from Shri Mani Ram Bagri and Shri Hem Barua in connection with certain allegations in one publication. I had read out the notices in the House. The Members from all sides of the House had expressed affection in abundance for me. The Leader of the House had advised that the matter might be left there without any notice being taken of the publication. I felt overwhelmed with gratitude for the indulgence shown and confidence expressed. But in spite of that I had offered to put the whole case before the leaders of the Opposition groups.

I made a written request to the leaders to come to my Chamber at 2.30 p.m. on the 25th September, 1964. Shri Mani Ram Bagri informed me, the previous evening, that he had an urgent business in his Constituency, and could not attend. He further told me that Dr. Ram Manohar Lohia would represent him (Shri Bagri) also.